

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.46/2007

This the 12TH day of May 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.
HON'BLE SHRI SHAILENDRA PANDEY, MEMBER (A)

Devi Prasad Pandey aged about 29 years S/O Sri Ramapati
Pandey R/O Damodar Post Jarhi (Maya) Faizabad.

...Applicant.

By Advocate: Shri R.S. Gupta.

Versus.

1. Union of India through the Secretary Ministry of
Communication Government of India, New Delhi.
2. Senior Superintendent of Post Officers, Faizabad.
3. Sub Divisional Inspector Ambedkar Nagar, Faizabad Division.

... Respondents.

By Advocate: Shri D. Awasthi for Shri G.K. Singh.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

The matter is coming for arguments. The applicant has filed this
OA to consider his claim for regularization in GDS Cadre and also
stating that he made a representation to the concerned authority
covered under Annexure-20 Dt. 25.08.2006, which is still pending.
When the representation of the applicant is still pending, it is the

duty of the respondent authorities to dispose of the same with a reasoned order and as such, OA is disposed of with a direction to the respondents to consider representation covered under (Annexure-20) dated 25.08.2006 and also treating the entire OA as Supplementary representation of the applicant with a reasoned order as per rules within a period of three months from the date of the receipt of the certified copy of this order. The applicant is also directed to supply copy of representation and OA alongwith the copy of this order. No order as to costs.



(SHAIENDRA PANDEY)
MEMBER (A)



(M. KANTHAIYAH)
MEMBER (J)

12-05-2008

Ak/.